

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/3100 /A

From :- Smti Pronita Morang,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the 15th May, 2025.

Sub:- **Casual leave.**

Ref:- Letter No. DJG/2006 Dated 02.05.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 21.05.2025 and 22.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 20.05.2025 till the morning of 26.05.2025.** The Addl. District & Sessions Judge, Goalpara, and in his absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the i/c Chief Judicial Magistrate, Goalpara shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/3101 /A, dated 15.5.2025

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court.

15.05.25

JT. REGISTRAR (VIGILANCE)